

(b) No precise figures of man-days lost owing to acts of indiscipline are available. But during the years 1955-56 and 1956-57, 65 million and 64 million man-days respectively were lost owing to work stoppages.

(c) Good discipline is dependent on a number of factors, not the least of which are those which go to build good human relations in industry and help in establishing satisfactory procedures for settling disputes. The responsibility for steps to promote discipline rests primarily on the organisations of employees and employers. Various legislative and other measures adopted by the Government have a bearing on the maintenance of discipline. At the recent Indian Labour Conference, Government took the initiative in securing an agreement, among representatives of workers and employers, with regard to standards of discipline and a code of conduct in industry. A Standing Tripartite Committee has been set up to attend to the implementation of the agreement at various levels. This will be facilitated by the programme for workers' education which has been undertaken.

**Central Sericultural Research Station,  
Berhampore**

\*527. **Shri H. N. Mukerjee:** Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that a development scheme proposed some six months ago by the Central Sericultural Research Station, Berhampore (West Bengal) has made no progress, and

(b) whether it is also a fact that the reviewing Committee which was set up in this regard has not met even once?

**The Minister of Commerce (Shri Kanungo):** (a) No, Sir

(b) No, Sir. The Reviewing Committee has already met once on the 17th of July, 1957, at Bombay.

**Nangal Fertilizer Factory**

\*528. **Shri Morarka:** Will the Minister of Commerce and Industry be pleased to state

(a) what is the progress made so far in the construction of Nangal Fertilizer Factory, and

(b) whether order for the capital goods required has been placed and the necessary exchange has been provided therefor?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) and (b) A statement giving the required information is laid on the Table of Lok Sabha [See Appendix II, annexure No 43].

**Border Raids**

\*529. { **Shrimati Renuka Ray:**  
**Pandit D. N. Tiwary:**

Will the Prime Minister be pleased to state

(a) whether it is a fact that an increasing number of raids by Pakistan raiders and Police have taken place during the last few months in the border areas of West Bengal,

(b) whether it is a fact that during these raids some Indian nationals have been shot and killed and herds of cattle taken away by the raiders, and

(c) if so, what steps have been taken to check these raids and to prevent recurrence of such incidents in future in view of the fact that this is an encroachment on the territory of the Indian Union?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) In 1956 there were 80 incidents of various kinds on the Indo-Pakistan border of West Bengal. In 1957, upto (30th) June, there have been 49 incidents.

(b) There was no loss of life but 12 Indian nationals were injured and 22 kidnapped. 697 heads of cattle were also lifted.

(c) These incidents have been taken up by the Government of West Bengal with the Government of East Pakistan. A few serious cases have also been taken up by the Indian High Commission, Karachi, with the Government of Pakistan. The State Governments have taken steps e.g. intensifying border patrols, to tighten up security arrangements.

#### **Banks in Rajasthan**

**378. Shri H. C. Sharma:** Will the Minister of Labour and Employment be pleased to lay a statement showing

(a) in how many cases the Conciliation Officer (Central) Ajmer and other labour authorities found the banks working in Rajasthan guilty of violation of Industrial Disputes Act and Bank Award,

(b) the names of the banks and the cases,

(c) if so, in how many cases the managers of banks were prosecuted, and

(d) the reasons if the concerned banks were not prosecuted?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b) In 9 cases. The names of the banks and the cases of violation are stated against each, as below

(1) *Bank of Jaipur Ltd. Head Office Jaipur*

(1) Withholding of increment of Shri Jagannath Sharma of Surajgarh branch, from 1-1-55

(2) Withholding of increment of Shri Jagannath Sharma of Surajgarh branch from 1-5-57

(3) Non-implementation of Bank award in respect of 10 employees at Jaipur during the period of probation

(4) Non-payment of Special allowance under para 164 of the Sastry Award to Sarvashri S. C. Patni and M. C. Patnaudi

(5) Non-implementation of Bank Award in respect of the employees of the bank at Kotah during the period of probation.

(6) Non-payment of Cash allowance to Shri G. L. Goyal, Cashier, Kotah Branch, under the Bank award

(7) Non-implementation of para. 292(5)(b) of the Sastry Award regarding fixation of salary of the employees of the bank

(11) *Bank of Rajasthan Ltd., Head Office, Jaipur*

(8) Non-payment of overtime allowance to the employees of Udaipur branch for the months of June, July and December, 1956 and January and February 1957

(111) *Hindustan Commercial Bank Ltd., Jaipur Branch*

(9) Non-payment of overtime allowance to the employees of Jaipur branch

(c) and (d) No prosecutions were launched as the managements concerned agreed to rectify the irregularities and paid dues of the workers in all the cases

#### **Production Centres**

**379. Shri A. C. Guha:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) the number of production centres in West Bengal, Bihar, Assam, Tripura and Orissa during the last three financial years;

(b) total expenditure incurred on them in each of these States every year, and

(c) value of the products of these centres in each State every year?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) to (c) The information is being collected and will be laid on the Table of Lok Sabha